

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : PRINCIPAL BENCH
AT NEW DELHI

RA No.83 OF 2001
IN
OA No.2453 OF 2000

(A)

DATE OF DECISION: 04.04.2001

In the matter of: Coram: Hon'ble Sri Justice V.Rajagopala Reddy,
Vice Chairman (J)

1. Union of India through
its Secretary, Ministry of Communication
Department of Telecommunication
Sanchar Bhavan
New Delhi.
2. Chief General Manager, Telecom
Department of Telecommunications
Dehradun.
3. General Manager, Telecom
Department of Telecommunications
Jaina Tower, Rajnagar
Ghaziabad.
4. Assistant Engineer (MIS)
Office of General Manager, Telecom
Department of Telecommunications
Jaina Tower, Raj Nagar
Ghaziabad. ..Review Applicants

Versus

1. Jasvir Singh Shisodia S/o Ram Narayan Singh
R/o 21/6 Lal Quarters
Hapur Road
Ghaziabad. ..Respondent (Applicant in OA)

Counsel for the Applicant : Mr. K.R. Sachdeva, Advocate, ACGSC

Counsel for the Respondent : Mrs. Rani Chhabra, Advocate

ORDER

[per Hon'ble Sri Justice V. Rajagopala Reddy, Vice Chairman (J)]

The RA is filed by the respondent in the OA on the ground that it was disposed of by an *ex parte* order in the absence of detailed facts on record. It is seen from the order that the impugned order was not interfered with and that a direction was given to give the benefit under the rules to grant temporary status and to consider ~~the~~ case as per law. From the nature of the above order it cannot be said that there was any direction given to the

CAV

(5)

respondent without hearing them. The respondents were only directed to act in accordance with law. I do not, therefore, find any ground to recall the order. The ~~order~~ RA is, therefore, dismissed in circulation.

V. Rajagopal Reddy
(V. RAJAGOPALA REDDY)
VICE CHAIRMAN (J)

bp

Dated 4th April, 2001